

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 188/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 550 MW Wind Power Projects connected to inter-State Transmission System and selected through competitive bidding process as per the guidelines issued by Ministry of Power on 8.12.2017.

Petitioner : NTPC Limited (NTPC)

Respondents : Ministry of New and Renewable Energy and Ors.

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri M.G Ramachandran, Senior Advocate, NTPC
Shri Shubham Arya, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri I.Uppal, Advocate, NTPC

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for adoption of tariff for 250 MW Wind Power Projects connected to the inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 8.12.2017 on the terms and conditions as contained in the PPA. Learned senior counsel requested to adopt the tariff keeping in view the provisions of the PPA. Learned senior counsel submitted that Respondents were informed about listing of the matter. However, no Respondent has been appeared.

2. Learned senior counsel for the Petitioner further submitted that after conclusion of the bidding process, the PPAs for 1150 MW were executed with successful bidders/WPDs on the basis of the corresponding PSAs executed with Telangana Discoms, UPPCL and PSPCL. However, on account of failure to obtain approval from the respective State Electricity Regulatory Commission by Discoms within a stipulated period provided in the PPA and PSA, selected bidders/WPDs, namely, ReNew Wind Energy (TN) Private Limited (300 MW), Mytrah Vayu (Brahmani) Pvt. Ltd (150 MW) & M/s Mytrah Vayu (Amravati) Pvt. Ltd (150 MW) and Clean Wind Power (Jaisalmer) Private Limited (300 MW) have terminated the PPAs. Accordingly, the Petitioner is seeking adoption of tariff for 250 MW wind power projects to be established by Spring Vaya Vidyut Private Limited (200MW) and M/s Srijan Energy Systems Private Limited (50 MW).

3. After hearing the learned senior counsel for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

